

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.62/2010

Coram:

1. Dr. Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member

DATE OF HEARING: 24.8.2010

DATE OF ORDER: 8.2.2011

In the matter of

Approval of transmission tariff for 315 MVA ICT-III at Nagarjunasagar sub-station with associated bay equipments in Southern Region for the period from 1.4.2009 to 31.3.2014.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon **..Petitioner**
Vs

1. Kerala State Electricity Board, Thiruvananthapuram
2. Tamil Nadu Electricity Board, Chennai
3. Electricity Department, Govt. of Pondicherry, Pondicherry
4. Electricity Department, Government of Goa, Panaji
5. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
6. Northern Power Distribution Company of Andhra Pradesh Limited, Warangal
7. Eastern Power Distribution Company of Andhra Pradesh Limited, Vishakhapatnam
8. Southern Power Distribution Company of Andhra Pradesh Limited, Tirupati
9. Central Power Distribution Company of Andhra Pradesh Limited, Hyderabad
10. Karnataka Power Transmission Corporation Limited, Bangalore
11. Bangalore Electricity Supply Company Ltd., Bangalore
12. Gulbarga Electricity Supply Company Ltd. Gulbarga
13. Hubli Electricity Supply Company Ltd., Hubli
14. MESCOM Corporate office, Mangalore
15. Chamundeswari Electricity Supply Corporation Ltd., Mysore.

..... **....Respondents**

The following were present:

1. Shri U.K.Tyagi, PGCIL
2. Shri M.M. Mondal, PGCIL
3. Shri R.K.Gupta, PGCIL
4. Mrs. Sangeeta Dewards, PGCIL
5. Shri V.Vamsi, PGCIL



ORDER

The petition has been filed by Powergrid Corporation of India Limited seeking approval of tariff 315 MVA ICT-III at Nagarjunasagar sub-station with associated bay equipments (collectively referred to as "the transmission assets") in Southern Region for the period 1.4.2009 to 31.3.2014 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations"). The petitioner has made the following additional prayers:-

- (a) To invoke the provision of Regulation 44 of the 2009 regulations for relaxation of regulations 15 (3) of the 2009 regulations so that grossing up the base rate shall be considering the revised rate of MAT as per the Finance Act, 2009 for the year 2009-10 and as per the Finance Act, 2010 for the year 2010-11 and subsequent years and allow consequential impact on tariff for 2009-14 period accordingly;
- (b) To approve reimbursement of petition filing fee and publication of notices in the newspaper as per the 2009 regulations;
- (c) Allow to adjust impact on interest on loan due to floating rate of interest applicable during 2009-14;



(d) Allow to recover the service tax on transmission charges separately from the respondents, if the petitioner is subjected to such service tax; and

(e) Allow reimbursement of licence fee separately from the respondents.

2. Ministry of Power in its letter dated 19.3.1998 conveyed to the petitioner its approval to establish, operate and maintain 315 MVA, 400/220 kV transformer-3 at Nagarjunasagar sub-station. In view of the emergent requirement, the project was put into commercial operation with effect from 1.8.1999 by taking the transformer on loan from APTRANSCO. Subsequently, after procurement of the transformer, the borrowed transformer was returned to APTRANSCO. Ministry of Power, by its letter dated 13.1.2000 accorded its approval for completion of the project at a cost of ₹ 881.00 lakh, including IDC of ₹ 49.00 lakh.

3. The annual transmission charges of the asset were determined by the Commission in its order dated 1.7.2009 read with order dated 23.10.2009 in Petition No. 47/2009 based on the admitted capital cost of ₹ 753.94 lakh including additional capitalization for the period 2004-09.

4. The petitioner has claimed the transmission charges as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	39.81	39.81	39.81	19.86	19.86
Interest on Loan	8.07	6.75	5.43	4.44	3.78
Return on Equity	62.20	62.20	62.20	62.20	62.20
Interest on Working Capital	4.92	5.04	5.17	4.90	5.06
O & M Expenses	52.40	55.40	58.57	61.92	65.46
Total	167.40	169.20	171.18	153.32	156.36

5. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	7.86	8.31	8.79	9.29	9.82
O & M expenses	4.37	4.62	4.88	5.16	5.46
Receivables	27.90	28.20	28.53	25.55	26.06
Total	40.13	41.13	42.20	40.00	41.34
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
Interest	4.92	5.04	5.17	4.90	5.06

6. Reply to the petition has been filed by Tamil Nadu Electricity Board (TNEB) and Transmission Corporation of Andhra Pradesh Limited (APTRANSCO). No comments or suggestions have been received from the general public in response to the notices published by the petitioner under section 64 of the Electricity Act, 2003.

7. TNEB in its reply has made following submissions:

(i) There is no provision in the 2009 regulations for reimbursement on account of change in the rate of MAT/Corporate tax on yearly basis;

(ii) The decision on service tax claim may be deferred until disposal of Petition No. 62/2009. Moreover, the Government of India vide notification dated 22.7.2010 have exempted transmission services from the purview of service tax.

(iii) The request of the petitioner for revision of the normative O & M expenses may be negated considering the impact of wage revision,

effective from 1.1.2007 as the 2009 regulations do not provide for revisiting the normative O&M charges.

(iv) In the previous tariff period, incentive was calculated as a percentage of equity, whereas in the present tariff period, incentive is being calculated as a percentage of the fixed charges. Since income tax is allowed on ROE and ROE is a part of transmission charge, it may be clarified in the order whether incentive is payable on base rate of return or on the return alongwith grossed up income tax. Similarly, it has been requested to consider only the base rate of return on equity for arriving at receivable component of the working capital.

(iv) The request of the petitioner for reimbursement of the filing fee may be negated in the light of the Commission`s order dated 11.9.2009 in Petition No. 129/2005;

(v) The petitioner may be directed to absorb the expenditure on publication from the savings from any one head of the normative O&M expenditure provided in 2009 regulations.

8. APTRANSCO and APDISCOMs in their reply have made following submissions:

(i) In the 2009 regulations, the escalation of O&M expenses was considered/adopted by the Commission by taking all the overheads inclusive of any pay revision hike in petitioner`s company. It has been

submitted that petitioner may be directed to meet the pay revision hike in future from O & M expenses.

(ii) The petitioner's prayer for reimbursement of expenditure towards filing fees and publication of notices in the newspapers should not be considered since the petitioner is getting significantly higher O & M expenses and escalation in 2009 regulations compared to 2004 regulations.

9. The petitioner in its rejoinder dated 20.8.2010 has made following submissions:

(i) With regard to MAT, the petitioner has submitted that ROE has been calculated @ 17.481% based on the rate notified the Commission as per Regulation 14(4) (i) of the 2009 regulations and the above rate of 17.481% is based on the MAT rate of 11.33% being applicable for the year 2008-09 . On account of substantial change in the MAT rate in the Finance Act, 2009 and the Finance Act, 2010, the petitioner is required to pay more tax which will have impact on its cash flow. The Commission in its order dated 3.8.2010 in Petition No.38/2010 has decided to amend the regulation to allow grossing up of base rate of return with the applicable tax rate as per the Finance Act of the relevant year.

(ii) With regard to service tax, the petitioner has submitted that if the Government Notifications No. 11/2010 dated 27.2.2010 and No. 45/2-010 dated 20.7.2010 exempting the transmission service from service tax

are withdrawn on a later date, the beneficiaries shall have to share the service tax paid by the petitioner.

(iii) As regards the O & M expenses, the petitioner has submitted that while framing the 2009 regulations, the Commission has considered about 50% in wage hike in fixing the O&M norms. The petitioner has submitted that the wage revision for the executive levels has already been done and for the non-executive levels, the wage revision shall be done shortly. The petitioner expects that the total impact of wage hike would be more as compared to the compensation provided in O&M norms and in that event, the petitioner will approach the Commission for additional manpower cost, if any, on account of wage revision during the period 2009-14 for claiming in the tariff.

(iv) With regard to incentives, the petitioner has submitted that the present petition has been filed as per the 2009 regulations which were notified after proper consultative process of open hearing wherein the views of beneficiaries were also considered. The respondent's objection amounts to proposing an amendment of the 2009 regulations, which needs to be dealt with as per the applicable law.

(v) The expenditures on payment towards filing fee, publication of notices in newspapers, licence fee are not represented in the O & M norm and are in the nature of extra cost on PGCIL which needs to be reimbursed.



10. We have carefully considered the issues raised by the respondents and replies filed by the petitioner. The issues raised by the respondents have been dealt with at appropriate places in this order.

CAPITAL COST

11. Last proviso to Regulation 7 of the 2009 regulations provides as under:

“Provided also that in case of the existing projects, the capital cost admitted by the Commission prior to 1.4.2009 and the additional capital expenditure projected to be incurred during the respective year of the tariff period 2009-14, as may be admitted by the Commission shall form the basis for determination of tariff.”

12. The petitioner has claimed the capital expenditure of ₹ 753.94 lakh, which was admitted by the Commission during tariff period 2004-09 by order dated 1.7.2009 read with order dated 23.10.2009 in Petition No. 47/2009. The petitioner has not claimed any additional capital expenditure during 2009-14.

13. Accordingly, gross block of ₹ 753.94 lakh as on 1.4.2009 has been considered for the purpose of tariff.

DEBT- EQUITY RATIO

14. Clause (2) of Regulation 12 of the 2009 regulations *inter alia* provides that,-

“(2) In case of the generating station and the transmission system declared under commercial operation prior to 1.4.2009, debt-equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2009 shall be considered.”

15. The petitioner has claimed tariff based on debt-equity ratio of 52.81:47.19 which was considered by the Commission in its order dated



1.7.2009 read with order dated 23.10.2009 ibid. The same debt-equity ratio has been considered for the purpose of tariff.

RETURN ON EQUITY

16. Regulation 15 of the 2009 regulations provides that,-

“15. (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with regulation 12.

(2) Return on equity shall be computed on pre-tax basis at the base rate of 15.5% to be grossed up as per clause (3) of this regulation:

Provided that in case of projects commissioned on or after 1st April, 2009, an additional return of 0.5% shall be allowed if such projects are completed within the timeline specified in **Appendix-II**:

Provided further that the additional return of 0.5% shall not be admissible if the project is not completed within the timeline specified above for reasons whatsoever.

(3) The rate of return on equity shall be computed by grossing up the base rate with the normal tax rate for the year 2008-09 applicable to the concerned generating company or the transmission licensee, as the case may be:

Provided that return on equity with respect to the actual tax rate applicable to the generating company or the transmission licensee, as the case may be, in line with the provisions of the relevant Finance Acts of the respective year during the tariff period shall be trued up separately for each year of the tariff period along with the tariff petition filed for the next tariff period.

(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below:

$$\text{Rate of pre-tax return on equity} = \text{Base rate} / (1-t)$$

Where t is the applicable tax rate in accordance with clause (3) of this regulation.”

17. The petitioner has computed return on equity on pre-tax basis at 11.33% MAT rate in accordance with tax rate applicable for the year 2008-09 and has claimed return on equity of ₹ 62.20 lakh each year during the tariff period @ 17.481% against the equity base of ₹ 355.81 lakh. This has been found to be in



order. Accordingly, the petitioner shall be entitled to return on equity @ ₹62.20 lakh each year during the tariff period, as claimed.

18. TNEB has objected the petitioner's prayer with regard to revision of MAT rate on the ground that there is no provision for such reimbursement in 2009 regulations. The Commission is conscious about the absence of provision in 2009 regulations to allow reimbursement as per the applicable MAT rate. The Commission after detailed deliberation of the issue has decided in the order dated 3.8.2010 in Petition No.17/2010 followed by decision in order of same date in Petition No.38/2010 to bring about suitable amendment in 2009 regulations. The process of amendment to the 2009 regulations is under way and after notification of the amendment will settle the issue regarding MAT rate.

INTEREST ON LOAN

19. Regulation 16 of the 2009 regulations provides that,-

"16. (1) The loans arrived at in the manner indicated in regulation 12 shall be considered as gross normative loan for calculation of interest on loan.

(2) The normative loan outstanding as on 1.4.2009 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2009 from the gross normative loan.

(3) The repayment for the year of the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that year:

(4) Notwithstanding any moratorium period availed by the generating company or the transmission licensee, as the case may be the repayment of loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed,.

(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the project:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

(6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The generating company or the transmission licensee, as the case may be, shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the beneficiaries and the net savings shall be shared between the beneficiaries and the generating company or the transmission licensee, as the case may be, in the ratio of 2:1.

(8) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.

(9) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof for settlement of the dispute:

Provided that the beneficiary or the transmission customers shall not withhold any payment on account of the interest claimed by the generating company or the transmission licensee during the pendency of any dispute arising out of re-financing of loan."

20. Interest on loan on the loan component of the capital cost has been worked out in the following manner:

- (i) Details of net outstanding loan as on 31.3.2009, cumulative repayment up to 31.3.2009, repayment schedule for the loans, etc. have been taken from the order dated 1.7.2009 read with order dated 23.10.2009 in Petition No. 47/2009 for working out weighted average rate of interest;
- (ii) Only Bank of India (Foreign currency) loan has been utilized for debt funding;

- (iii) Rate of interest as on 1.4.2009 have been considered for the BOI loan;
- (iv) Tariff has been worked out considering normative loan and normative repayments. Depreciation allowed has been taken as normative repayment for the period 2009-14; and
- (v) Weighted average rate of interest on actual loan worked out as above has been applied on the average loan during the year to arrive at the interest on loan.

21. Based on the above, Interest on loan for the period 2009-14 has been worked out as under:

Details of loan	(₹ in lakh)					
	Up to 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross Normative Loan	398.13	398.13	398.13	398.13	398.13	398.13
Cumulative Repayment up to Previous Year		134.86	174.67	214.48	254.28	274.14
Net Loan-Opening		263.27	223.46	183.65	143.85	123.99
Addition due to Additional Capitalisation		0.00	0.00	0.00	0.00	0.00
Repayment during the year		39.81	39.81	39.81	19.85	19.85
Net Loan-Closing		223.46	183.65	143.85	123.99	104.14
Average Loan		243.37	203.56	163.75	133.92	114.06
Weighted Average Rate of Interest on Loan		3.3163%	3.3163%	3.3163%	3.3163%	3.3163%
Interest		8.07	6.75	5.43	4.44	3.78

22. The detailed calculations in support of the weighted revised average rate of interest are contained in **Annexure** attached.

DEPRECIATION

23. Regulation 17 of the 2009 regulations provides for computation of depreciation in the following manner, namely:

"17. (1) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission.



(2) The salvage value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset.

Provided that.....

Provided further that.....

(3) Land other than the land held under lease and the land for reservoir in case of hydro generating station shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the asset.

(4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the generating station and transmission system:

Provided that, the remaining depreciable value as on 31st March of the year closing after a period of 12 years from date of commercial operation shall be spread over the balance useful life of the assets.

(5) In case of the existing projects, the balance depreciable value as on 1.4.2009 shall be worked out by deducting the cumulative depreciation as admitted by the Commission up to 31.3.2009 from the gross depreciable value of the assets.

(6) Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis."

24. The asset covered in the present petition will complete 12 years as on 1.8.2011. Therefore, the remaining depreciation value of the asset as on 1.4.2012 has been spread over the balance useful life of the asset. The balance useful life of the asset was not worked out in order dated 1.7.2009 read with order dated 23.10.2009 in Petition No. 47/2009. As per the 2009 regulations, the transmission line and sub-station have useful life of 5 years and 25 years, respectively. For the purpose of calculation of tariff, the weighted average life of the transmission system (for sub-station only) has been worked out as 25 years. Therefore, the transmission asset will complete 12 years as on 1.8.2011 and accordingly, the remaining depreciable value as on 1.4.2012 has



been spread over the weighted average balance useful life (13 years as on 1.4.2012) of the transmission asset.

25. For the period 1.4.2009 to 31.3.2014, the depreciation has been worked out as under:

(₹ in lakh)

Details of Depreciation		Up to 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross block as per order dated 20.7.2009		753.94	753.94	753.94	753.94	753.94	753.94
Addition during 2009-14 due to projected Additional Capitalisation			0.00	0.00	0.00	0.00	0.00
Gross block as on 31.3.2009			753.94	753.94	753.94	753.94	753.94
Average gross block			753.94	753.94	753.94	753.94	753.94
Rate of Depreciation			5.2800%	5.2800%	5.2800%	5.2800%	5.2800%
Depreciable Value	90%		678.55	678.55	678.55	678.55	678.55
Elapsed Life (Beginning of the year)			9	10	11	12	13
Balance Useful life of the asset			16	15	14	13	12
Remaining Depreciable Value			377.54	337.73	297.92	258.11	238.26
Depreciation			39.81	39.81	39.81	19.85	19.85

OPERATION & MAINTENANCE EXPENSES

26. In accordance with clause (g) of Regulation 19 the 2009 regulations, the following norms for 315 MVA ICT-III at Nagrajunaagar 400 kV sub-station along with associated equipments bays are prescribed for O & M expenses:

	Year				
	2009-10	2010-11	2011-12	2012-13	2013-14
315 MVA ICT-III at Nagrajunaagar 400 kV sub-station along with associated equipments bays (₹ in lakh/ bay)	52.40	55.40	58.57	61.92	65.46

27. The petitioner has claimed O & M expenses for one bay, which has been allowed. Accordingly, the petitioner's entitlement to O & M expenses has been worked out as given hereunder:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
315 MVA ICT-III at Nagrajunaagar 400 kV sub-station along with associated equipments bays (one bay)	52.40	55.40	58.57	61.92	65.46
Total	52.40	55.40	58.57	61.92	65.46

28. The petitioner has submitted that transmission charges claimed for the year 2009-14 is inclusive of O & M expenses for project derived based on the norms for expenditure as specified under Regulation 19 (g) of the 2009 regulations. Accordingly, O & M expenses for the transmission assets have been considered as per Regulation 19 (g) of the 2009 regulations. The petitioner has further submitted that it reserves the right to approach the Commission for suitable revision in the norms for O & M expenditure in case the impact of wage hike w.e.f 1.1.2007 is more than 50%.

29. TNEB and APTRANSCO&APDISCOMs have objected to reimbursement of expenses on account of wage hike over and above what has been factored in the O&M norms. This issue has been raised by the petitioner in other petitions also. A view is yet to be taken by the Commission on this issue and the decision as and when taken will be applicable to the present case also.

INTEREST ON WORKING CAPITAL

30. The components of the working capital and the interest thereon are discussed hereunder:

(i) **Receivables** : As per Regulation 18(1)(c)(i) of the 2009 regulations, receivables will be equivalent to two months average billing calculated on target availability level. The petitioner has claimed the receivables on the basis two months' transmission charges claimed in the petition which has been allowed. TNEB has submitted that only base rate of return on equity should be considered for arriving at the receivable component of

working capital. It is clarified that the receivables will be computed strictly as per the provisions of the 2009 regulations.

(ii) Maintenance spares: Regulation 18(1)(C)(ii) of the 2009 regulations provides for maintenance spares @ 15% per annum of the O & M expenses from 1.4.2009. The value of maintenance spares works out to ₹ 7.86 lakh as on 1.4.2009.

(iii) O & M expenses: Regulation 18(1) (c) (iii) of the 2009 regulations provides for operation and maintenance expenses for one month as a component of working capital. The petitioner has claimed O&M expenses for one month of the respective year of the tariff period. This has been considered in the working capital.

(iv) Rate of interest on working capital: As per Regulation 18(3) of the 2009 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2009 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The interest on working capital is payable on normative basis notwithstanding that the transmission licensee has not taken working capital loan from any outside agency. The petitioner has claimed interest on working capital @ 12.25% based on SBI PLR as on 1.4.2009, which is in accordance with the 2009 regulations and has been allowed.

31. In view of the decision in the preceding paragraph, computations in support of interest on working capital are given in the table as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	7.86	8.31	8.79	9.29	9.82
O & M expenses	4.37	4.62	4.88	5.16	5.46
Receivables	27.90	28.20	28.53	25.55	26.06
Total	40.13	41.13	42.20	40.00	41.33
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
Interest	4.92	5.04	5.17	4.90	5.06

TRANSMISSION CHARGES

32. The transmission charges allowed for the transmission asset are as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	39.81	39.81	39.81	19.85	19.85
Interest on Loan	8.07	6.75	5.43	4.44	3.78
Return on Equity	62.20	62.20	62.20	62.20	62.20
Interest on Working Capital	4.92	5.04	5.17	4.90	5.06
O & M Expenses	52.40	55.40	58.57	61.92	65.46
Total	167.39	169.20	171.18	153.32	156.36

APPLICATION FEES AND PUBLICATION EXPENSES

33. The petitioner has sought approval for the reimbursement of fee paid by it for filing the petition. Both TNEB and APTRANSCO have opposed reimbursement of filing fees and publication expenses. In exercise of power under Regulation 42 of 2009 regulations, have already decided in our order dated 11.1.2010 in Petition No. 109/2009 to reimburse the filing fees in main tariff petition. Accordingly, the petitioner shall be entitled to recover the filing fee from the beneficiaries. The petitioner is also entitled for reimbursement of expenditure for publication of notices in the newspaper in connection with the tariff petition.

SERVICE TAX

34. The prayer of the petitioner for reimbursement of service tax has become infructuous as transmission service has been exempted from the ambit of the service tax. As regards reimbursement of service tax if the exemption notifications are withdrawn at a later date, we are of the view that in such an event the petitioner is at liberty to raise the issue through an appropriate application which will be considered in accordance with law.

LICENCE FEES

35. As regards the reimbursement of licence fee, decision on the same will be intimated in due course.

36. The transmission charges allowed shall be recovered on monthly basis in accordance with Regulation 23 and shall be shared by the respondents in accordance with Regulation 33 of the 2009 regulations.

37. This order disposes of Petition No. 62/2010.

Sd/-
(M.DEENA DAYALAN)
MEMBER

sd/-
(V.S.VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON



CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN

(₹ in lakh)

	Details of Loan	2009-10	2010-11	2011-12	2012-13	2013-14
1	BOI (Foreign Currency)					
	Gross loan opening	391.70	391.70	391.70	391.70	391.70
	Cumulative Repayment up to the date of commercial operation/previous year	103.08	123.69	144.31	164.93	185.54
	Net Loan-Opening	288.62	268.01	247.39	226.77	206.16
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	20.62	20.62	20.62	20.62	20.62
	Net Loan-Closing	268.01	247.39	226.77	206.16	185.54
	Average Loan	278.31	257.70	237.08	216.47	195.85
	Rate of Interest	3.32%	3.32%	3.32%	3.32%	3.32%
	Interest	9.23	8.55	7.86	7.18	6.49
	Rep Schedule	38 half yearly equal instalments from 10.6.2004				
	Total Loan					
	Gross loan opening	391.70	391.70	391.70	391.70	391.70
	Cumulative Repayment up to DOCO/previous year	103.08	123.69	144.31	164.93	185.54
	Net Loan-Opening	288.62	268.01	247.39	226.77	206.16
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	20.62	20.62	20.62	20.62	20.62
	Net Loan-Closing	268.01	247.39	226.77	206.16	185.54
	Average Loan	278.31	257.70	237.08	216.47	195.85
	Rate of Interest	3.3163%	3.3163%	3.3163%	3.3163%	3.3163%
	Interest	9.23	8.55	7.86	7.18	6.49